

Central Administrative Tribunal  
Principal Bench: New Delhi

OA No. 1877/96

New Delhi, this the 10th day of March, 1997

Hon'ble Dr. Jose P. Verghese, Vice-Chairman (J)

1. Jeet Ram s/o Shri Lakhmi Chand,
2. - Ramesh Kumar s/o Sh. Hazari Lal  
both c/o Gaur Bhawan, Gali No. 40,  
Sadh Nagar-II, New Delhi. . .Applicants  
(By Shri Yogesh Sharma, Advocate)

Versus

1. Union of India through the  
General Manager,  
Northern Railway,  
Baroda House,  
New Delhi.
2. The Divisional Railway Manager,  
Northern Railway,  
Bikaner (Rajasthan). . .Respondents  
(By Shri Rajeev **Sharma, Advocate**)

O R D E R (Oral)

1. Learned counsel for the petitioners submits that this is a casual labourers matter. The concerned petitioners had worked about 30 to 40 days, sometimes in the year 1984-85 and on the basis of such short period, they are claiming seniority which this court may not be able to grant them after 12 years.

2. In any case, the petitioners have worked for some time in the department. The respondents are directed to consider their representations, if made, and consider them as fresh entrants without treating them as outsiders. The respondents shall consider their representations within one month after receipt of

such representations and reply <sup>to</sup> the same in accordance with Rules. The OA is accordingly disposed of with no order as to costs.

(Dr. Jose P. Verghese )  
Vice-Chairman (J)